

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 104**  
**IA-1462/ND/2021**  
**IB/1226(ND)2019**

**IN THE MATTER OF:**

Ashish Bankar ... Applicant/Petitioner

Vs

M/s Nu TekIndia Ltd. ... Respondent

**Order under Section 7 of IBC**

**Order delivered on 07.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjay Kumar Singh, Advocate  
For the Respondent :

**ORDER**

**IA-1462/ND/2021:**

This is an application filed by Liquidator seeking direction against Kotak Mahindra Bank. Learned Counsel for the Liquidator states that this is an old account, originally with ING Vysya Bank which now stands merged with the Kotak Mahindra Bank. The Bank details of the latest position of the Corporate Debtor is annexed at Annexure-4. As on today the account has balance amount of Rs. 1,83,043/- which needs to be transferred in the account of the Liquidator for the Corporate Debtor. Mr. Yogesh Kumar, Manager for the Bank states that since the account was old and was transferred amount due when it was declared as debit freeze. Due to this states of all the same could not be dealt with. Hence, specific order is required to lift the debit freeze of the said account then only the money can be transferred. We direct the Kotak Mahindra Bank to defreeze the said bank account and transfer the amount of Rs. 1,83,043 which is showing balance in the account of the Corporate Debtor to the Central Bank of India account of Liquidator of Nu Tek India Limited within one week.

With this direction we **disposed of** this application.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**